

CRC No. 19/2019

ECIR/02/RSZO/2014

**Directorate of Enforcement Vs. M/s Jharkhand Ispat Pvt Ltd. & Ors.
U/s. 3 & 4 PMLA, 2002**

08.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. N.K. Matta, Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO AD Sh. Awadh Bihari Lal.**

Some more time has been sought by the IO for submitting report of further investigation.

Heard. IO is directed to expedite the matter.


As prayed matter be now put up on 21.09.2020 awaiting report of further investigation.


BHARAT PARIKAR
Special Judge (PC Act) (CBI)
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi, 6th Floor,
08-07-2020
Rouse Avenue Court Complex
New Delhi

CRC No. 23/19 (Old CRC No. 11/18)

ECIR/RPSZO/02/2014

Directorate of Enforcement Vs. M/s Jayaswal Neco Industries Ltd (Formerly known as JayaswalsNeco Ltd) and Ors.

U/s. 3 & 4 PMLA, 2002

08.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.


The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. N.K. Matta, Ld. Special P.P. Ms. Tarannum Cheema for ED. DD Sh. Nitin Kumar Jaiman and IO AD D.K. Singh.

Some more time has been sought by the IO for submitting report of further investigation.

Heard. IO is directed to expedite the matter.

As prayed matter be now put up on 21.09.2020 awaiting report of further investigation.


BHARGAVA PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(SBA) Court No. 608CBI
Bouse Avenue Court,
Rouse Ave, New Delhi
08.07.2020
New Delhi

CRC No. 18/2019 (Old CRC No. 23/18)

ECIR/RNSZO/01/2015

Directorate of Enforcement Vs. M/s Domco Pvt Ltd & Ors

**U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002
for offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

08.07.2020


Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. N.K. Matta, Ld. Special P.P. Ms. Tarannum Cheema for ED.
IO Deputy Director Sh. Swapan Bose.**

Some more time has been sought by the IO for submitting report of further investigation.


08/07/2020
SHARAT PATHAK
Special Judge (PC Act)
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Heard. IO is directed to expedite the matter.

As prayed matter be now put up on 26.10.2020 awaiting report of further investigation.


On account of the experience being faced by this Court during the course of virtual hearing over the past few days, Director, ED is requested to organize some training sessions for the officers of the department with respect to use of Cisco Webex platform on which the virtual hearing of the courts are being conducted as per the directions of Hon'ble High Court. This will certainly ensure that the virtual hearings are conducted smoothly.

An e-copy of this order be sent to Director, ED through Ld. Prosecutor.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PO Act)
(CBI), Court No. 608 CBI
Special Judge
Rouse Avenue Court,
Room No. 004, 0th Floor,
New Delhi Court Complex
Rouse Avenue, Delhi
08.07.2020

CC No. 294/2019 (Old CC No. 81/16)
RC No. 221 2015 E 0005
Branch: CBI/EO-III/New Delhi
CBI Vs. M/s B.S. Ispat Ltd. & Ors.
U/s 120-B r/w Section 420 and 406 IPC

08.07.2020

Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

Vide order dated 28.02.2020, the present matter was already fixed for PE on 11.05.2020, 12.05.2020, 13.05.2020 and 14.05.2020.

Now further in terms of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, the present case is now fixed for 08.07.2020, 09.07.2020, 10.07.2020 and 13.07.2020 and accordingly the cases which are not being taken up today i.e. on 08.07.2020 and 09.07.2020, 10.07.2020 and 13.07.2020 by way of virtual hearing stands adjourned en-bloc to 10.08.2020, 11.08.2020, 13.08.2020 and 14.08.2020.


08/07/2020
BHARAT PARASHAR
Special Judge (PC Act) CB
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

Accordingly, the present matter stands adjourned to 10.08.2020, 11.08.2020, 13.08.2020 and 14.08.2020 for prosecution evidence.

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.


(Bharat Parashar)
Special Judge (PC Act)
BHA (CBI), Court No. 608
Special Judge (PC Act) CBI
Rouse Avenue Court
Room No. 305, 5th Floor,
New Delhi
Rouse Avenue Court
08.07.2020

CC No. 251/2019 (Old CC No. 15/17)
RC No. 219 2015 (E) 0008,
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s AES Chhattisgarh Energy Private Limited & Ors.
U/s 120-B/420 IPC

08.07.2020


Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Sr. P.P. Sh. A.P. Singh,
Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and
Advocate Ms. Tarannum Cheema for CBI.
IO J.B. Lakra and holding IO Inspector M.R. Atrey.
Ld. Counsel Ms. Surabhi Khattar for A-1 M/s AES
Chhattisgarh Energy Pvt. Ltd. and A-2 Sanjeev Kumar
Aggarwal.

Ld. Counsel Ms. Surabhi Khattar seeks some more time to file reply to the application u/s 294 Cr. PC moved by Ld. Sr. P.P. Sh. A.P. Singh.


08/07/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi


Heard. Allowed.

Ld. Counsel Ms. Surabhi Khattar has been requested to submit e-copy of the reply to the application u/s 294 Cr.PC. by the next date of hearing to the Reader of this Court on the official email of the court and also to the prosecution. She has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Accordingly, as prayed, case is now adjourned for admission and denial of documents u/s 294 Cr. PC to 04.08.2020.

On account of the experience being faced by this Court during the course of virtual hearing over the past few days, Director, CBI is requested to organize some training sessions for the officers of the department with respect to use of Cisco Webex platform on which the virtual hearing of the courts are being conducted as per the directions of Hon'ble High Court. This will certainly ensure that the virtual hearings are conducted smoothly. An e-copy of this order be sent to Director, CBI through Ld. Prosecutor.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts. A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed. The present order has been dictated on phone to Steno Hukum Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI, Case No. 603)
Rouse Avenue Court
New Delhi
08.07.2020